

**COURT-I**

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY  
(Appellate Jurisdiction)**

**APPEAL NO. 35 OF 2016 & IA NOS. 90 & 189 OF 2016 &  
APPEAL NO. 45 OF 2016 & IA NO. 117 OF 2016**

**Dated: 13<sup>th</sup> July, 2017**

**Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson  
Hon'ble Mr. I.J. Kapoor, Technical Member**

**APPEAL NO. 35 OF 2016 & IA NOS. 90 & 189 OF 2016**

**In the matter of:**

**GMR Kamalanga Energy Ltd.**

**....Appellant (s)**

**Vs.**

**Central Electricity Regulatory Commission & Ors.**

**.... Respondent (s)**

Counsel for the Appellant(s) :

Counsel for the Respondent(s) : Mr. K.S. Dhingra for R-1

Mr. Raj Kumar Mehta

Ms. Himanshi Adnley for R-2/GRIDCO

**APPEAL NO. 45 OF 2016 & IA NO. 117 OF 2016**

**In the matter of:**

**GRIDCO Ltd.**

**...Appellant(s)**

**Vs.**

**GMR Karmalanga Energy Ltd. & Ors.**

**...Respondent(s)**

Counsel for the Appellant(s) : Mr. Raj Kumar Mehta  
Ms. Himanshi Adnley for R-2/GRIDCO

Counsel for the Respondent(s) : Mr. K.S. Dhingra for R-6

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**ORDER**

We have heard learned counsel for all the parties.

**Judgment is reserved.**

**( I. J. Kapoor )  
Technical Member**

*mk/vt*

**( Justice Ranjana P. Desai )  
Chairperson**